

the purchase or sale price is within the limits prescribed by the Directors of the company;

- (3) The Managing Agents should not keep with them funds of the company, in current account, exceeding Rs. 25,000/-
- (4) No compensation should be paid to the Managing Agents if they have been dismissed from office for convictions for any non-bailable offences or have been guilty of gross misdemeanour or have worked for a period of less than two years; and
- (5) The Managing Agents should not supplement their earnings with buying or selling commissions or otherwise, even with the sanction of the company at its general meeting

2. The shareholders of the managed company have also approved of the appointment of Managing Agents, on these terms.

Shri K. G. Deshmukh: May I know, Sir, whether Government invited tenders from other firms than this one, and if so, how many tenders did Government receive?

Shri M. C. Shah: There is no question of inviting tenders. There were certain interests of these two concerns, and one concern, i.e., Birlas, took over the management, and then the Managing Agency was to be transferred. And so, under the Indian Companies Act, they applied to Government for permission for the transfer of the Managing Agency.

Shri K. G. Deshmukh: May I know, Sir, the remuneration sanctioned to Birla Brothers for the management of these Mills?

Shri M. C. Shah: Ten per cent. on the net profits, subject to a minimum payment of Rs. 50,000/- per year in the case of absence or inadequacy of profits.

Shri Nambiar: May I know why this Birla Brothers were selected as the Managing Agents while many other firms are prepared to accept the offer?

Shri M. C. Shah: I have already stated that there were two interests: one was Navinchand Mafatlal who held a certain number of shares, and the other Birlas. Now, Mafatlal sold the shares to Birlas. Birlas have a controlling interest, and in the general meeting they were appointed Managing Agents.

REVIEW OF OLD CASES OF CONFIRMATION

***852. Pandit D. N. Tiwary:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that old cases where the orders of confirmation have been passed by the Deputy Custodian of Evacuee Property of Bihar, are being reviewed by the Deputy Custodian and Custodian in the State of Bihar?

(b) Are Government aware that a large number of vendees have erected residential buildings after the confirmation of the purchases of land and full payment thereof?

(c) Is it a fact that the Custodian General has issued a directive that such transactions should be treated liberally and as final?

(d) Is it a fact that in the State of Bihar, orders of one Deputy Custodian and Custodian are being revised and nullified by another Deputy Custodian and Custodian?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

SYMBOLS OF BRITISH REGIME

***854. Shri K. G. Deshmukh:** (a) Will the Minister of Education be pleased to state whether it is a fact that a communication has been addressed by the Ministry of Education, Government of India, to the Governments of all States asking them to collect the data regarding the symbols of British regime in public places in their respective States?

(b) Is it a fact that the Central Government are contemplating to remove these symbols from such places to the museum?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) The Government of India have sent a communication to the State Governments of West Bengal, Bombay and Madras only.

(b) It is only after the views of the State Governments and the data sought have been obtained that any policy decision can be taken.

Pandit D. N. Tiwari: Have Government considered the advisability of changing the name of "Imperial Bank of India", and the Empire Insurance Co. of India as the word "Imperial" has got a symbol of British domination?

Shri K. D. Malaviya: No, Sir.

Shrimati Renu Chakravartty: May I know if the Government of India has made a collection of data regarding the symbols of British regime in Delhi itself?

Shri K. D. Malaviya: All these data are being collected.

Shri H. N. Mukerjee: Has Government any scheme in mind regarding the portraits of British Viceroy and Governors-General which are in Rashtrapati Bhavan?

ملسٹر آف ایجوکیشن اینڈ نیچرل

رسورسز اینڈ سائنٹیفک رسرچ (مولانا

آزاد): ہاں وہ بھی اس اسکیم میں

داخل ہے۔

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): Yes, that also is included in the scheme.]

Shri Punnoose: Do Government consider the Maharajas and Raj-pramukhs as some of the symbols of British rule?

INTERIM RELIEF SCHEME

*855. **Dr. Ram Subhag Singh:** (a) Will the Minister of Rehabilitation be pleased to state whether the scope of the application of the Interim Relief Scheme, under which 50 per cent. of pension due is payable to displaced provincial government servants, servants of States and local bodies in West Pakistan excluding West Punjab has recently been extended?

(b) What is the nature of extending that scope?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) The relief scheme originally applicable to persons who had migrated to India upto 30th September, 1948 has now been extended to cover persons who migrated to India upto 31st March, 1951.

CHARTERING OF STEAMERS FROM MAINLAND TO ANDAMANS

*856. **Shri S. C. Samanta:** (a) Will the Minister of Home Affairs be pleased to state what are the annual costs of chartering and

hiring steamers from mainland to Andaman Islands and vice versa?

(b) What is the expenditure generally of a single trip up and down journey in chartering steamer of S. S. Akbar type between the mainland and the Andaman Islands?

(c) What amount of cargo and how many Government passengers are transhipped between the mainland and the Andamans Islands and what is approximately the fares of such cargo and passengers, if transhipped through private vessels?

(d) Have any attempts been made by Government to encourage private shipping enterprise between the mainland and the Andamans Islands?

(e) If not, is any such scheme in the offing?

(f) Is the practice followed hitherto economical and commercial?

The Deputy Minister of Home Affairs (Shri Datar): (a) to (c). I lay on the Table of the House a statement giving the required information. [See Appendix VI, annexure No. 3.]

(d) No.

(e) No.

(f) Yes.

Shri S. C. Samanta: May I know how many ships have been chartered, and for how long?

Shri Datar: We have chartered only two ships, the S. S. 'Maharaja', and the S. S. 'Bharatkhand'.

Shri S. C. Samanta: May I know whether these two ships are running all along, or only one is running?

Shri Datar: My impression is that they are running alternately.

Shri M. L. Dwivedi: May I know whether in addition to these chartered ships on Government basis, the Government propose to allow private ships also to transact business between the mainland and the islands?

Shri Datar: Private parties are not coming forward; that is why we have chartered these two ships.

Shri Jaipal Singh: In view of the fact that there is a regular but scarce service to the Andaman Islands, may we know the reason why any chartering is necessary?

Shri Datar: Chartering is necessary because large quantities of wood